

OA. 944/93

17

15.5.2000

Hon'ble Mr. S.K.I. Naqvi, JM

Hon'ble Mr. M.P. Singh, AM

No one for applicant. The perusal of the record shows that after of request for grant of ad- interim relief on 18.5.94. The learned counsel for applicant appeared only on 4.8.94 and thereafter, there is no appearance on behalf of the applicant and for last several dates, no one is appearing even on behalf of the respondents.

It appears ~~that~~ the applicant has lost interest in the prosecution of the case. Therefore we do not find any good reason to keep this matter pending.

For the above the OA. is dismissed in default and for non- prosecution.

Mh  
AM

Am  
JM

(m.s.)